

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.257/MP/2022

- Subject : Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non-compliance of the order dated 29.9.2017 of this Commission in Petition No. 15/MP/2016 and initiating penal action against the Respondents.
- Date of Hearing : 2.5.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Rajasthan Steel Chambers (RSC)
- Respondents : State Load Despatch Centre, RVPNL and 5 Ors.
- Parties Present : Shri Anand Ganesan, Advocate, RSC
Ms. Kriti Soni, Advocate, RSC
Ms. Aishwarya, Advocate, RSC
Shri Pradeep Mishra, Advocate,
Shri Daleep, Advocate, SLDC
Shri Manoj Sharma, Advocate, SLDC
Shri Naresh Agarwal, SLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for issuing the necessary directions against the Respondents for non-compliance of the Commission's order dated 29.9.2017 in Petition No. 15/MP/2016. Learned counsel submitted that the said Petition was filed by the Petitioner seeking direction against the Respondents for preparation of UI accounts based on which the UI charges were to be applied. Learned counsel submitted that Respondent No.5 is yet to settle the UI charges for the over-drawl and to adjust any over-recovery which has done for such drawl.

2. Learned counsel for Respondent, SLDC, Rajasthan sought time to file reply to the Petition.
3. After hearing the learned counsel for the parties, the Commission ordered as under:
 - (a) Admit. Issue notice to the Respondents.
 - (b) The Petitioner to serve copy of the Petition on the Respondents if not served already and the Respondent to file its reply, if any, within four weeks with copy to the Petitioner who may file its rejoinder, within three weeks thereafter.

(c) The Petitioner to submit/ clarify on affidavit within three weeks the following:

(i) Computation of Rs.1,11,41,582/- which is claimed to be refunded in respect of Jindal TOR (India) Limited on account of UI charges for over-drawl.

(ii) Copy of document w.r.t. tariff rates at which billing has been done for the disputed period by the AVVNL in respect of Jagdamba TMT Mills Private Limited and Jindal TOR (India) Private Limited

(d) Parties to comply with the above directions within the specified timeline and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 25.8.2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)